

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.16/2009

Subject: Application for grant of transmission licence to North-East Company Ltd.

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 19.3.2009

Petitioner : North-East Transmission Company Ltd., New Delhi

Respondents : Tripura State Electricity Corporation Ltd., Agartala
Assam State Electricity Board, Guwahati
Meghalaya State Electricity Board, Shillong
Deptt. Of Power, Govt. of Nagaland, Kohima
Power & Electricity Deptt., Government of Mizorm, Aizwal
Electricity Department, Govt. of Manipur, Imphal
Department of Power, Govt. of Arunachal Pradesh ,
Itanagar
ONGC Tripura Power Company Ltd, Tripura
North Eastern Regional Power Committee, Shillong

Parties present : Shri Haziq Beg, Director, NETC
Shri S.C.Mishra, NETC
Shri V.L.Dua, NETC
Shri Rajeev Mohan, PGCIL
Shri A.K.Dixit, PGCIL
Shri Ramchandra, PGCIL

The application has been made under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of transmission licence for construction, operation and maintenance of transmission lines from Palatana CCGT to Bongaigaon, comprising of:

- (i) 400 kV D/C Palatana-Silchar D/C transmission line (twin moose) - 250 Kms
- (ii) 400 kV Silchar-Bongaigaon D/C transmission line (twin moose)-400 Kms

2. The applicant is a joint venture company promoted by Power Grid Corporation of India Limited, ONGC Tripura Power Company Ltd. and the States of North-Eastern Region.

3. The representative of the petitioner stated that it had already signed shareholding agreement with PGCIL (26%), generator (26%), Government of Tripura (10%), Government of Mizoram (10%), Government of Assam (10%). He

stated that for 10% residual equity , the applicant had received confirmation from the States of Meghalaya and Nagaland. It was also stated that 64% equity had already been tied up with CTU and STUs and 26% with the generators. He expressed that remaining equity was to be subscribed through STUs.

4. The Commission directed the applicant to confirm whether it was a State owned/controlled company or the transmission lines to be executed by it fell within the scope of Public Sector project within the meaning of the terms used in the tariff policy. The representative of the applicant sought two weeks time to explain the position. The applicant was further directed to place on record letter of confirmation from the State Government of their agreement to be the joint venture partners. The applicant shall also file the copies of shareholders` agreement, Memorandum and Articles of Association of the applicant.

5. The information may be filed by the applicant, duly support by affidavit, latest by 5.4.2009.

6. The application shall be re-notified for hearing on 21.4.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)